

आयकर अपीलीय अधिकरण, 'सी' न्यायपीठ, चेन्नई  
**IN THE INCOME TAX APPELLATE TRIBUNAL**  
'C' BENCH, CHENNAI

श्री धुव्वुरु आर.एल रेड्डी ,न्यायिक सदस्य एवं श्री जीमंजुनाथ ., लेखा सदस्य के समक्ष  
**BEFORE SHRI DUVVURU RL REDDY, JUDICIAL MEMBER AND**  
**SHRI G. MANJUNATHA, ACCOUNTANT MEMBER**

Sl. No.	Appeal No.	Asst year	Appellant	Respondent
1	ITA No. 1123/Chny/2019	2015-16	<b>M/s. Noble Consolidated Glazings Ltd.,</b> No.5, 2 <sup>nd</sup> Link Street, CIT Colony, Mylapore, Chennai – 600 004. <b>PAN: AACCN 5454A</b>  AR: Shri S. Sridhar, Advocate	<b>The Income Tax Officer,</b> Corporate Ward 4(4) Chennai.  DR: Shri G. Johnson, Addl.CIT
2	ITA No. 1204/Chny/2019	2014-15	<b>Shri S. Dhulkarnai,</b> 5-9, Valinokkam, Kadaladi Taluk, Ramnad District – 623 528. <b>PAN: BCBPD 2265A</b>  AR: Shri S Dhulkarnai, Assessee	<b>The Income Tax Officer,</b> Ward 1, Central Revenue Building, Bibikulam, Madurai – 625 002  DR: Shri G. Johnson, Addl.CIT
3	ITA No. 264/Chny/2020	2013-14	<b>Shri Arjun Krishna Kondamani,</b> No. 83, First Main Road, Gandhi Nagar, Adayar, Chennai – 600 020. <b>PAN: ANUPK 6124C</b>  AR: Shri J. Balachandar, Advocate	<b>The ACIT,</b> Non-Corporate Circle 15(1), Chennai.  DR: Shri G. Johnson, Addl.CIT
4	ITA No. 265/Chny/2020	2016-17	<b>M/s. SPR Builders,</b> No.57, Narayana Mudali Street, Sowcarpet, Chennai – 600 079. <b>PAN: ABEFS 7408K</b>  AR: Shri S. Sridhar, Advocate	<b>The Income Tax Officer,</b> Non-Corporate Ward 6(3) Chennai.  DR: Shri G. Johnson, Addl.CIT

सुनवाई की तारीख/Date of Hearing : 24.06.2021

घोषणा की तारीख/Date of Pronouncement : 24.06.2021

**आदेश / O R D E R****Per G Manjunatha, AM:**

This bunch of 4 appeals filed by different assesseees are directed against orders of learned Commissioner of Income Tax (Appeals), Chennai / Madurai even dated 30.01.2019 / 20.02.2019 / 29.11.2019 / 04.12.2019 for respective assessment years.

2. We have heard the counsels for the assesseees and the Id. DR and also perused the materials available on record. At the time of hearing, learned counsels for the assesseees have filed a letter along with Form No.3 issued by the Department under 'Vivad se Vishwas Scheme, 2020' and submitted that the assesseees have availed the VSVS scheme to settle their pending disputes. The Id.counsels for the assesseees further submitted that the Department has accepted applications filed by the assesseees and issued Form 3 quantifying amount of taxes payable under VSVS scheme. Therefore, the Id.counsels for the assesseees submitted that the assesseees may be permitted to withdraw the appeals. The Id.DR on the other hand has no objection for withdrawing appeals filed by the assesseees. Therefore, considering the fact that the assesseees have filed application for withdrawal of appeals and have also filed Form 3 issued by the Department, we dismiss the appeals filed by the

assesseees as withdrawn. However, a liberty is given to the assesseees to restore the appeals, in case the application filed by the assesseees before the Designated Authority, is rejected for any reason.

3. In the result, all the appeals filed by the assesseees are dismissed as withdrawn.

Order pronounced in the open court on 24<sup>th</sup> June, 2021 at Chennai.

Sd/-  
(धुव्वुरु आर.एल रेड्डी)  
(Duvvuru RL Reddy)  
न्यायिक सदस्य/Judicial Member

Sd/-  
(जी. मंजुनाथ)  
(G. Manjunatha)  
लेखा सदस्य /Accountant Member

चेन्नई/Chennai,  
दिनांक/Dated, the 24<sup>th</sup> June, 2021

**RSR**

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|------------------------|--------------------------|------------------------------|
| 1. अपीलार्थी/Appellant | 2. प्रत्यर्थी/Respondent | 3. आयकर आयुक्त (अपील)/CIT(A) |
| 4. आयकर आयुक्त /CIT    | 5. विभागीय प्रतिनिधि/DR  | 6. गार्ड फाईल/GF.            |